

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 6069/2025

[Arising out of impugned final judgment and order dated 02-01-2025 in CRR No. 6508/2023 passed by the High Court of Judicature at Allahabad]

DIVYA SINGH & ANR.

Petitioner(s)

VERSUS

VIVEK SINGH SIDDHARTH & ANR.

Respondent(s)

(IA No. 102089/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 18-09-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.V.N. BHATTI
HON'BLE MR. JUSTICE N.V. ANJARIA

For Parties:

Mr. Anupam Mishra, AOR
Mr. Jenis V Francis, Adv.
Mr. Harikumar V., Adv.
Mr. Chakma Purnojyoti, Adv.
Mr. Dev Prakash Bhardwaj, Adv.
Ms. Anubha Bhardwaj, Adv.
Mr. Mohit Jumnani, Adv.
Ms. Neha, Adv.

Mr. M. Dhandapani, Adv.
Mr. Shilp Vinod, AOR
Mr. M. Srinivasan, Adv.
Mr. Arun Vivek Sezhian, Adv.

Ms. Tulika Mukherjee, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Expedite the hearing.

(SNEHA DAS)
COURT MASTER (SH)

(NIDHI MATHUR)
COURT MASTER (NSH)